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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2020/\_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
District & Sessions Judge  
Bongaigaon

Dated Guwahati, the February, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJB.II-3/2022/859 dated 14.02.2022

Sir,

With reference to the above, I am directed to inform you that Smti Mridusmita Devi, Munsiff, North Salmara Abhayapuri, has been allowed to avail LTC for the current block period of 2022-2025 w.e.f. 14.04.2022 to 24.04.2022 to visit Jammu & Kashmir via Delhi along with her husband Shri Nabajyoti Sarma, son Shri Aabir Aatreya and her mother Smti Champa Devi (subject to fulfilling the criteria as dependant family member of her mother), by the shortest possible route, as per existing Rules.

Yours faithfully

*self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2020/975-978 /A, dated 21/2/22**

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Mridusmita Devi, Munsiff, North Salmara Abhayapuri with referrence to her letter No. MNA.I-2/2022/67/C dt. 14.02.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

*21.2.2022*

**REGISTRAR (VIGILANCE)**

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